

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 611
IB-26/ND/2023
IA/5994/2023, IA/6588/2023

IN THE MATTER OF:

M/s. Vani Commercials Ltd.

...PETITIONER

Vs.

M/s. Max Heights Township and Projects Pvt. Ltd. ...RESPONDENT

Section

U/s 7 of IB Code, 2016

Order delivered on 09.04.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor

For the RP

:
:Sr. Adv. P. Nagesh with Adv.
Bharat Bhushan Sethi and Adv.
Akshay Sharma.

For the Respondent/Corporate Debtor

:Adv. Tanmay Sharma for
Respondent No. 6 in IA
5994/2023. Adv Apoorav for R-8
in IA 5994/2023. Adv S k Singh
for R-3 in IA 5994/2023. Adv.
Fuzail Mansuri for R5
IA/5994/2023. Adv Sonia for R-4
& 7 in IA 5994/2023. Adv S K
Singh for R-3. Adv. Animesh
Khandelwal, Adv. Rashi Gupta
for R1, R2 in IA 5994/2023.

ORDER

IA/6588/2023

This is an application filed under Section 30(6) & 31 of the IBC, 2016,
seeking Approval of the Resolution Plan.

Heard the Ld. Sr. Counsel Shri P. Nagesh on behalf of the Resolution Professional. Order in this matter is **reserved**. In the meantime, Resolution Professional may file a brief synopsis.

IA/5994/2023

List the matter on **15.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)